

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Excise Appeal No. 2829 of 2012

(Arising out of **Order-in-Original** No.34/2012-Adjn (Commr) C.E. dated 19.07.2012
passed by Commissioner of Customs & Central Excise, Hyderabad-IV)

Anil Didhani, Director
M/s Sampre Nutritions
Sampre Nutritions Ltd.,
Plot No. 133, Industrial Estate,
Medchal,
Telangana - 501 401.

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APPELLANT

VERSUS

Commissioner of Central Tax,
Hyderabad - IV
Posnett Bhawan, Tilak Road,
Ramkoti, Hyderabad,
Telangana - 500 001.

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RESPONDENT

APPEARANCE:

Ms Anushka Rastogi, Advocate for the Appellant.
Shri B.S, Rao, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30172/2023

Date of Hearing:04.07.2023
Date of Decision:04.07.2023

[ORDER PER: BENCH]

This is the appeal of Director who is reported to have died sometime back and Counsel also has filed a copy of Death Certificate. We further notice that the appellant company-Sampre Nutritions have settled the tax dues under the Sabka Vishwas Legacy Dispute Resolution Scheme. In this view of the matter, this appeal becomes infructuous and also it abates as the appellant have died. Accordingly, this appeal is also disposed off in terms of the SVLDR Scheme of the main company-Sampre Nutritions.

(Order dictated and pronounced in open court)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)